



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 159]

CHENNAI, MONDAY, APRIL 1, 2019
Panguni 18, Vilambi, Thiruvalluvar Aandu-2050

Part II—Section 2

**Notifications or Orders of interest to a Section of the public
issued by Secretariat Departments.**

NOTIFICATIONS BY GOVERNMENT

PERSONNEL AND ADMINISTRATIVE REFORMS DEPARTMENT

APPOINTMENT OF CERTAIN PERSONS AS CHAIRMAN AND MEMBERS FOR THE TAMIL NADU
LOKAYUKTA UNDER THE TAMIL NADU LOKAYUKTA ACT

[G.O.Ms.No. 28, *Personnel and Administrative Reforms (N.Spl)* 1st April 2019,
பங்குனி 18, விளம்பி, திருவள்ளூர் ஆண்டு-2050.]

No. II(2)/PLAR/269(d)/2019.

In exercise of the powers conferred under Section 4(1) of the Tamil Nadu Lokayukta Act, 2018 (Tamil Nadu Act 33 of 2018), the Governor of Tamil Nadu hereby appoints the following persons for the Tamil Nadu Lokayukta:-

Chairman	Hon'ble Dr. Justice P.Devadass, Retired Judge of High Court of Madras
Judicial Member	Thiru K.Jayabalan, B.Sc.,B.L., Former District Judge
Judicial Member	Thiru R.Krishnamoorthy, B.A.B.L., Former District Judge
Non-Judicial Member	Dr.M.Rajaram, IAS (Retd)
Non-Judicial Member	Thiru K.Arumugam, B.A.,B.L., Advocate

2. The Chairman and Members of Tamil Nadu Lokayukta shall hold office for the term of five years from the date on which they enter upon their office or the date on which they attain the age of 70 years, whichever is earlier.

S. SWARNA,
Secretary to Government.